

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2021

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.

Petitioner : TRN Energy Private Limited (TEPL)

Respondents : Paschimanchal Vidyut Vitran Nigam Limited and Ors.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Naman Poddar, Advocate, TEPL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Karan Arora, Advocate, UP Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondents, UP Discoms, requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner, while pointing out that the Petitioner has already argued its case and that it is the Respondents' turn to argue, submitted that no further adjournments may be allowed to the Respondents. However, upon the learned counsel for UP Discoms' request, the Commission adjourned the matter.

2. The matter remained part-heard and will be listed for further hearing on **24.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

